

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. MA 84 of 98
(OA 70 of 97)

Present : Hon'ble Mr. B.C.Sarma, Administrative Member
Hon'ble Mr.D.Purkayastha, Judicial Member

UNION OF INDIA & ORS.

VS

RAMKRISHNA CHAKRABORTY

For the applicants : Mr.M.S.Banerjee, counsel

For the respondents : Mr.B.Mukherjee, counsel

Heard on : 25.3.98

Order on : 25.3.98

O R D E R

B.C.Sarma, A.M.

This MA has been filed by the Union of India & Ors. with a prayer that further time of 3 months be granted beyond 16.12.97 to dispose of the appeal filed by the applicant. We have heard the submissions of the both the parties and perused the materials on record. Mr.B.Mukherjee, 1d. counsel for the opposite party opposes the application on the ground that it is beyond time. We noted that the order had been passed that within 2 months of the communication of the order, respondent No.2 therein shall dispose of the appeal as per rules and the result shall be conveyed to the applicant within 15 days from the date of taking of such decision. Copy of the order has been delivered on 29.12.97 and the respondents received the same on 31.12.97. Further time of 2 months has expired on 28.2.98 while the petition has been filed on 17.3.98. However, we noted that for appropriate adjudication of the matter the appeal filed by the applicant in 1995 should be disposed of. Ordinarily this petition would have been dismissed on the ground of late filing but going through the facts in details we are of the opinion that justice demands that